FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

RAINBOW PAPERS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Rainbow Papers Limited
2.	Date of incorporation of corporate debtor	04th July,1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L21010GJ1986PLC008772
5.	Address of the registered office and principal office (if any) of corporate debtor	801, Avdhesh House, opp. Shri Govind Gurudwara, Thaltej Cross Road, Sarkhej Gandhinagar Highway, Ahmedabad - 380054
6.	Date of closure of Insolvency Resolution Process	6th October 2026
7.	Liquidation commencement date of corporate debtor	7th October ,2026 (Order Received on 8th October,2026
8.	Name and registration number of the insolvency professional acting as liquidator	CA Vikash Gautamchand Jain IBBI/IPA-001/IP-P00354/2017-18/10612
9.	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad-380006 Mail: -ca.vikasjain2@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad-380006 Mail- liq.rainbowpapers@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the Rainbow Papers Limited on 7th October 2026

Name of liquidator **: CA Vikash Gautamchand Jain**

IBBI Registration No : IBBI/IPA-001/IP-P00354/2017-18/10612

Date and place: : 12.10.2026, Ahmedabad

SEQUEL Foundation

Scholarship Program for Students

Financial assistance for bright students with household income below Rs. 5 lakhs per annum.

Apply before: 31st October 2026

Contact us: sequelfoundation@gmail.com

SBI

Project Management & Strategic Coordination Department,
Global IT Centre, CBD Belapur, Navi Mumbai-400 614
E-mail: dgmit.pmd@sbi.co.in; Website: https://sbi.bank.in/

NOTICE INVITING e-TENDER

RFP NO. SBI/GITC/IT-Project Management & Strategic Coordination/2026/2027/1506 DATED: 12.10.2026

Bids are invited by State Bank of India from the eligible bidders for Procurement of Project and Portfolio Management Tool with Test Management Capability. Bidders, who are interested to submit bids, visit Procurement news at **https://sbi.bank.in/** and e-Procurement agency portal **https://etender.sbi/ SBI**.

Commencement of download of RFP: 12.10.2026 From 10:00 Hrs

Last date and time for Bid submission: 03.11.2026 up to 16:00 Hrs

Project Management & Strategic Coordination Department

Network 18

NETWORK18 MEDIA & INVESTMENTS LIMITED

CIN: L65910MH1996PLC280969
Regd. Office: First Floor, Empire Complex, 414 - Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. Tel: +91 22 4001 9000/ 6666 7777
Email: investors.n18@nw18.com | **Website:** www.nw18.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION (DEMAT) OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 shareholders are informed that a Special Window for transfer and dematerialization (demat) of physical shares has been opened only for those investors who had purchased physical shares of Network18 Media & Investments Limited ("the Company") prior to April 01, 2019, and:

(a) had not lodged the shares for transfer; or
(b) had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

This facility will be available to the eligible shareholders till February 4, 2027. The Securities so transferred shall only be credited to transferee's demat account and shall be subject to a lock-in-period of one year from the date of registration of transfer.

Shareholders wishing to avail of this Special Window may contact the Company's **Registrar and Transfer Agent, KFin Technologies Limited** (Unit: Network18 Media & Investments Limited), having their address at Selenium, Tower-B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500032. Queries may be addressed to **nwminvestor@kfintech.com**

For **Network18 Media & Investments Limited**
Sd/-
Shweta Gupta
Company Secretary & Compliance Officer

Place : Mumbai
Date : 12th October, 2026

ફોર્મ B

સાર્વજનિક જાહેરાત

(ઈન્સોલ્વેન્સી અને બેન્કપ્ટસી (લિક્વીડેશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૧૨ હેઠળ)

રેઈનબો પેપર્સ લિમીટેડના લેણદારોનું ધ્યાન દોરવા માટે

સુ.નં.	વર્ણન	વિગતો
૧	કોર્પોરેટ દેવાદારનું નામ	**રેઈનબો પેપર્સ લિમીટેડ**
૨	કોર્પોરેટ દેવાદારના સંસ્થાપનની તારીખ	**૧૧ સપ્ટેમ્બર, ૨૦૨૦**
૩	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર સંસ્થાપિત/રજીસ્ટર્ડ છે.	કંપનીના રજીસ્ટ્રાર - અમદાવાદ, ગુજરાત.
૪	કોર્પોરેટ ઓળખ નંબર / કોર્પોરેટ દેવાદારનો લીમીટેડ લાયેબીલીટી ઓળખ નંબર	**L21010GJ1986PLC008772**
૫	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફિસ (જો કોઇ હોયતો) નું સરનામું	**૮૦૧, અવધેશ હાઉસ, શ્રી ગોવિંદ ગુરૂદ્વારા સામે, થલતેજ કોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, અમદાવાદ - ૩૮૦૦૫૪**
૬	ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયા બંધ થવાની તારીખ	**૬ ઓક્ટોબર, ૨૦૨૬**
૭	કોર્પોરેટ દેવાદારના ફડચાની શરૂઆતની તારીખ	**૭ ઓક્ટોબર, ૨૦૨૬ (૮ ઓક્ટોબર, ૨૦૨૬ ના રોજ આદેશ મળ્યો.)**
૮	ફડચા અધિકારી તરીકે કાર્યરત ઇન્સોલ્વેન્સી પ્રોફેશનલનું નામ અને રજીસ્ટ્રેશન નંબર	**CA વિકાસ ગોતમચંદ જૈન IBBI/IPA-001/IP-P00354/2017-18/10612**
૯	બોર્ડમાં નોંધાણી મુજબ ફડચા અધિકારીનું સરનામું અને ઇ-મેઇલ	૨૦૪, વોલ સ્ટ્રીટ-૧, ઓરીએન્ટ ક્લબની સામે, ગુજરાત કોલેજ ની પાસે, એલીસબ્રીજ, અમદાવાદ - ૩૮૦૦૦૬ **ઈ-મેઈલ : ca.vikasjain2@gmail.com**
૧૦	ફડચા અધિકારી સાથે પત્રવ્યવહાર માટે વાપરવાનું સરનામું અને ઇમેઇલ	૨૦૪, વોલ સ્ટ્રીટ-૧, ઓરીએન્ટ ક્લબની સામે, ગુજરાત કોલેજની પાસે, એલીસબ્રીજ, અમદાવાદ - ૩૮૦૦૦૬ **ઈ-મેઈલ : liq.rainbowpapers@gmail.com**

આથી સૂચના આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલે ૦૭ ઓક્ટોબર, ૨૦૨૬ ના રોજ રેઈનબો પેપર્સ લિમીટેડ ના લિક્વિડેશનની પ્રક્રિયા શરૂ કરવાનો આદેશ આપ્યો છે.

તારીખ : ૧૨.૧૦.૨૦૨૬
સ્થળ : અમદાવાદ

CA વિકાસ ગોતમચંદ જૈન
IBBI/IPA-001/IP-P00354/2017-18/10612

FORM A - PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ZANEKA HEALTHCARE LIMITED

	RELEVANT PARTICULARS	
1	Name of corporate debtor	**ZANEKA HEALTHCARE LIMITED**
2	Date of incorporation of corporate debtor	**05.02.2004**
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Uttarakhand
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U24239UR2004PLC000428**
5	Address of the registered office and principal office (if any) of corporate debtor	Regd.Office: BHEL Ancillary Estate, Ranipur, Haridwar, Uttarakhand, India - 249403
6	Insolvency commencement date in respect of corporate debtor	Date of Order : **08.10.2026** Received on: **09.10.2026** From NCLT Website
7	Estimated date of closure of insolvency resolution process	**06.04.2027**
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sonu Gupta Reg. No. : IBBI/IPA-001/IP-P02261/2021-2022/13534
9	Address and e-mail of the interim resolution professional, as registered with the Board	Sonu Gupta Regd. Address: 42/1201, 11th Floor, N.R.I. Complex, Seawoods Estates, Nerul, Navi Mumbai, Maharashtra- 400706 **Email : rpsonugupta@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 25/303, N.R.I. Complex, Seawoods Estates, Nerul, Navi Mumbai, Maharashtra - 400706 **Email : zaneka.cirp@gmail.com**
11	Last date for submission of claims	**22.10.2026**
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) **https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that National Company Law Tribunal, Allahabad Bench has ordered the commencement of corporate insolvency resolution process of **ZANEKA HEALTHCARE LIMITED** on **08.10.2026.**

The creditors of **ZANEKA HEALTHCARE LIMITED** are hereby called upon to submit their claims with proof **on or before 22.10.2026** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Sonu Gupta) Interim Resolution Professional
ZANEKA HEALTHCARE LIMITED
REGN NO.: IBBI/IPA-001/IP-P02261/2021-2022/13534
AFA Valid Upto 30th June 2027

Date : 11-10-2026
Place : Mumbai

SHRIRAM Asset Reconstruction

મેસર્સ શ્રીરામ એસેટ રીકન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ (એસએઆરપીએલ)

(વિવિધ એસએઆરપીએલ ટ્રસ્ટોના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)
રજી. ઓફીસ : શ્રીરામ હાઉસ, નં. ૪, બુરકિત રોડ, ટી.નગર, ચેન્નઈ- ૬૦૦૦૧૭.
કોર્પોરેટ ઓફીસ : યુનિટ નં. એક્સએક્સ-એ-૦૫, એ-વિંગ, પહેલો માળ, આર્ટ ગિલ્ડ હાઉસ, ફોનિક્સ માર્કેટ સીટી, એલબીએસ માર્ગ, કુર્લા (વેસ્ટ), મુંબઈ-૪૦૦૦૭૦ **વેબસાઇટ :** www.shriramarc.com, **ફોન નં. :** ૧૮૦૦ ૧૨૦ ૨૩૮૯, customercare@shriramarc.com

કબજા નોટીસ (સ્થાવર મિલકત/તો માટે)
પરિશિષ્ટ-૪ સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૧) હેઠળ

જણાવાનું કે, **મેસર્સ શ્રીરામ એસેટ રીકન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ (એસએઆરસી ટ્રસ્ટ-૩ ના ટ્રસ્ટી તરીકે તેની ક્ષમતાં કાર્યરત)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સરફૈસી એક્ટની કલમ ૫ હેઠળ સિક્યોર્ડ લેણદાર/ઓરીજનલ લેણદાર/એસાઈનર **મેસર્સ આદિત્ય બિરલા કેપીટલ લીમીટેડ** પાસેથી અહીં નીચે જણાવેલ દેવાદારો તેમજ જુદાજુદા દેવાદારોના સંબંધમાં નાણાંકિય સવલતો તેમજ તેના પર સર્જાયેલ નીચે જણાવેલ સિક્યોરીટી હિતના સંબંધમાં નાણાંકિય એસેટો તેમજ તેના પરના તમામ હક, ટાઇટલ અને હિત પ્રાપ્ત કરેલ છે. સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ સિક્યોરીટીઝ્ન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (અહીંપછી સરફૈસી એક્ટ તરીકે વર્ણવેલ છે) અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ના નિયમ ૮(૧)ના અનુપાલનમાં અને કલમ ૧૩(૧૨) સાથે વંચાતા સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ હેઠળ પ્રાપત સત્તાનો ઉપયોગ કરીને સરફૈસી એક્ટની કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચેના દેવાદારોને માંગણા નોટીસ જારી કરીને તેમના સંબંધિત નામ સામે જણાવેલ રકમો તેમજ લાગુ/કરારના દરે તેનાત પરના વ્યાજ સહીત નોટીસમાં જણાવેલ બાકી રકમ તેમજ લાગુ દરે ચડત વ્યાજ,ચુકવણી અને/અથવા છુટકારાની તારીખ સુધી કરાયેલ આકસ્મિક ખર્ચ, ચાર્જિસ વગેરે નીચે શીડ્યુલમાં જણાવ્યા મુજબ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર જમા કરવા જણાવ્યું હતું.

એસએઆરપીએલે અસલ લેણદારના પેંગડામાં પગ મુક્યો છે જે નાણાંકિય મિલકતોના સંબંધમાં સિક્યોર્ડ લેણદારના તમામ હક, ટાઇટલ અને હિત ધરાવે છે. અહીં નીચે જણાવેલ દેવાદારો બાકી રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદાર/રો અને જાહેર જનતાને આથી નોટીસ આપવામાં આવે છે કે **મેસર્સ શ્રીરામ એસેટ રીકન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ**ના અધિકૃત અધિકારીએ સરફૈસી એક્ટના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ મિલકતો/સિક્યોર્ડ મિલકતોનો કબજો લઈ લીધો છે. દેવાદારો અને જાહેર જનતાને આથી નીચે જણાવેલ મિલકત/તો સિક્યોર્ડ એસેટો સાથે કોઈપણ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત/તો સિક્યોર્ડ મિલકતો સાથેના કોઈપણ સોદા શ્રીરામ એસેટ રીકન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડની લોન/એસાઈનમેન્ટ એગ્રીમેન્ટ મુજબની રકમ અને તેના પરના વ્યાજને ચાર્જને આધિન રહેશે. સિક્યોર્ડ મિલકતો પરત મેળવવા માટે પ્રાપ્ત સમયના સબંધમાં સરફૈસી એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદારો/સહ-દેવાદારો/જમીનદારો/ગીરવેદારોનું ધ્યાન દોરવામાં આવે છે.

લોન એકાઉન્ટ નંબર અને ટ્રસ્ટ વિગતો	દેવાદાર/સહ-દેવાદાર/ જામીનદારનું નામ	માંગણા નોટીસની તારીખ અને રકમ	કબજાની તારીખ અને પ્રકાર	સિક્યોર્ડ મિલકત (સ્થાવર મિલકત) ની વિગત
ABW_BMLA000 000811766 ટ્રસ્ટનું નામ : એસએઆરસીટી ટ્રસ્ટ-૩ (અહીં પછી એસએઆરપીએલ તરીકે દર્શાવેલ છે)	**૧. શ્રી દાદાલ વિસુભાઇ નાજાભાઇ, ૨. શ્રીમતી દાદાલ ચંદ્રાબેન વિસુભાઇ**	**૨૬-૦૯-૨૦૨૫ રૂા. ૭,૮૧,૩૦૨.૩૭/- (રૂપિયા સાત લાખ એકયાસી હજાર ત્રણસો બે અને સાડત્રીસ પૈસા પુરા) ૩૧-૧૨-૨૦૨૫ મુજબ**	**૦૮.૧૦.૨૦૨૬ (સાંકેતિક)**	આકારણી મિલકત નં. ૩૧૩, હાઉસ નં. ૩૧૩, જમીન ક્ષેત્રફળ ૨૦૪.૦૧ ચો.મી., નાના ચાહોડા, જમીન, નાના ચાહોડા, તાલુકો-બોટાદ, રજીસ્ટ્રેશન પેટા જિલ્લો-બોટાદ, સાયલા, ગુજરાત ખાતેની સ્થાવર મિલકતના તમામ રાઇટ, ટાઇટલ અને હિત. **ચતુ:સીમા :** પુર્વ : બજાર (રોડ), પશ્ચિમ : બજાર (રોડ), ઉત્તર : ખુલો પ્લોટ, દક્ષિણ : ખુલો પ્લોટ

તારીખ : ૧૨.૧૦.૨૦૨૬
સ્થળ : ગુજરાત

અધિકૃત અધિકારી, મેસર્સ શ્રીરામ એસેટ રીકન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ (એસએઆરસી ટ્રસ્ટ-૩ ના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)

NBCC (INDIA) LIMITED

(A Government of India Enterprise)
Registered Office: NBCC Bhawan, Lodhi Road, New Delhi-110003
(CIN: L74899DL1960GOI003335)
Tel: 011-24367314-18, 43591555 (EPABX)
Email: co.sectt@nbccindia.com, website: www.nbccindia.in

A Navratna CPSE

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION (DEMAT) OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular HO/38/13/11(2)2026-MIRSD POD/I/3750/2026 dated January 30, 2026 regarding the aforementioned subject, a Special Window has been made available for a period of one year till February 04th, 2027 for transfer and demat of physical shares which were sold/purchased prior to April 01, 2019 and rejected / returned / not attended, due to deficiency in the documents / process or otherwise.

The eligible shareholders may submit the transfer deeds and furnish necessary documents, duly complete in all respects, to the Registrar and Share Transfer Agent (RTA). Transferred Shares will only be issued in demat mode once the same are found in order by the RTA and shall be locked in for one year from the date of registration of transfer, in accordance with SEBI guidelines. The disputed cases and IEPF-transferred securities remain excluded from this facility.

The eligible shareholders can submit their request(s) to the RTA of the Company Mr. Ramesh Khatua i.e. Alankit Assignments Limited, 4E/2, Alankit House, Jhandewalan Extension, New Delhi-110055, Tel: 011-42541234, Email ID: **rta@alankit.com**. Shareholders may also contact the Company at **investors@nbccindia.com** for any further assistance.

For NBCC (India) Limited
Sd/-
Deepti Gambhir
Company Secretary
F-4984

Date: October 09, 2026
Place: New Delhi

બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડ

BAJAJ HOUSING FINANCE

કોર્પોરેટ ઓફીસ : કેરેબ્યુમ આઇટી પાર્ક બીર બિલ્ડીંગ પાંચમો માળ, કલ્યાણી નગર, પુણે, મહારાષ્ટ્ર-૪૧૧૦૧૪. **શાખા ઓફીસ:** ૧૦૭-૧૦૮-૧૦૯, પહેલો માળ, નેક્સસ ૩, નડિયાદ ઉત્તરસંડા રોડ, રીલાયન્સ ડિજિટલ પછી, નડિયાદ, ગુજરાત-૩૮૭૦૦૧, ઓફીસ નં. ૪૦૨, ચોથો માળ, આસ્થા કોર્પોરેટ કેપિટલ, વીઆઈપી રોડ, ભરથાણા, સુરત-૩૯૫૦૦૭. પહેલો માળ, કૃષ્ણા ચેમ્બર બી, એસબીઆઈ બેંક ઉપર, રેલ્વે સ્ટેશન રોડ, ભુજ-૩૭૦૦૦૧. બીજો માળ, વિકાસ બ્રધર્સ, ઉપાસના સ્કુલ પાસે, ગુંજન સિનેમા પાછળ, જીઆઈડીસી, વાપી- ૩૯૬૧૯૫.

સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ

મેસર્સ બજાજ હાઉસીંગ ફાયનાન્સ લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ દેવાદાર(રો) / સહ-દેવાદાર(રો) જેઓ બજાજ હાઉસીંગ ફાયનાન્સ લીમીટેડ દ્વારા તેમને અપાયેલ મિલકત સામેની હોમ લોન(નો)/ લોન(નો) માટે તેમની જવાબદારીઓ નિભાવવામાં નિષ્ફળ ગયા છે એટલે કે મુદ્દલ તેમજ વ્યાજ અને તેના પર લદાયેલ અન્ય ચાર્જની ચુકવણીમાં કસુર કર્યો છે અને પરિણામે લોન(નો) નોન પરફોર્મિંગ એસેટ્સ તરીકે વર્ગીકૃત કરાયા હતા. તદઅનુસાર સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ની કલમ ૧૩(૨) અને તે હેઠળના નિયમો હેઠળ તેમને તેમના છેલ્લા જાણીતા સરનામાં પર નોટીસો જારી કરાઇ હતી. આમ છતાં તે બજવણી વગર / રવાનગી વગર પરત ફરી હતી આથી આવા દેવાદાર(રો) / સહ-દેવાદાર(રો) ને આથી સમયે સમયે તેમને લીધેલ લોન સવલતો હેઠળ તેમના બાકી લેણાંની પતાવટ કરવા માટે આ પ્રકાશીત નોટીસના માર્ગે જાણ / માહિતગાર કરવામાં આવે છે.

દેવાદાર(રો)/ સહ-દેવાદાર(રો)/જમીનદાર(રો) નું નામ અને સરનામું લોન એકાઉન્ટ નંબર	સિક્યોર્ડ એસેટ / ગીરો સ્થાવર મિલકતની વિગત / ટાંચામાં લીધેલ મિલકત	માંગણા નોટીસની તારીખ અને રકમ
શાખા : સુરત (લોન નંબર : H428HLT0624041 and H428HHL0616094 **૧. ગુફ્રુકુમાર સિંઘ ઉર્ફે ગુફ્રુકુમાર બિરેન્દ્રસિંઘ (દેવાદાર),** સરનામું: ફ્લેટનં. ૩૦૧, ૩જેમાળ, બિલ્ડીંગ નં. જી, સ્ટાર ગાર્ડન, તડવાડી મેઇન રોડ, વરિયાવ, સુરત, ગુજરાત-૩૯૪૧૦૭. ૨. પ્રિતિ કુમારી (સહ-દેવાદાર) બંનેનું સરનામું: જી-૩૦૧, સ્ટારગાર્ડન, તડવાડી, વરિયાવ, સુરત, ગુજરાત-૩૯૪૧૨૦.	નીચે દર્શાવેલ બિન ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા: ફ્લેટનં. ૩૦૧, ક્ષેત્રફળ ૪૨.૬૩ ચો.મી., બિલ્ટ અપ એરિયા મંજુર કરેલ પ્લાન મુજબ ૩જા માળ પરની, બિલ્ડીંગ નં. જીની, સ્ટાર ગાર્ડન તરીકે જાણીતા કેમ્પસમાં, સર્વે નં. ૧૩૪૧, ૧૩૪૫, બ્લોક નં. ૧૨૭૬, ૧૨૭૯, ડ્રાફ્ટ ટાઉન પ્લાનિંગ સ્કીમનં. ૩૬ (વરિયાવ), ઓ.પી.નં. ૨૯, ૩૧, ફાઇનલ પ્લોટનં. ૩૦, ૩૨ની બિન ખેતીલાયક જમીન પર બંધાયેલ, મોજે ગામ વરિયાવ, પેટા જિલ્લો અડાજણ, જિલ્લો સુરત ખાતેની બિન ખેતીલાયક મિલકતના તમામ હક, ટાઇટલ અને હિત. સ્ટાર ગાર્ડનની બિલ્ડીંગ નં. જીની ચતુ:સીમા: પુર્વ: બિલ્ડીંગ નં. એચ, પશ્ચિમ: રોડ, ઉત્તર: રોડ, દક્ષિણ: રોડ	**૦૬-૧૦-૨૦૨૬ રૂા. ૧૭,૪૩,૨૮૧/- (રૂપિયા સત્તર લાખ તેંતાલીસ હજાર બસો એક્યાશીં પુરા)**
શાખા : વાપી (લોન નંબર : H584HHL1268748 and H584HLT1272931 ૧. કૃષ્ણકુમાર રામતિર્થ મિશ્રા (દેવાદાર) ૨. સૌમ્યા કૃષ્ણકુમાર મિશ્રા ઉર્ફે સૌમ્યા કૃષ્ણકુમાર મિશ્રા (સહ-દેવાદાર) બંનેનું સરનામું: બી-૩/૬૦૬, શુભમ ગ્રીન સીટી, નેશનલ હાઇવે ૪૮, રજવાડી હોટેલ પાસે, તિઘરા, તિઘરા, વલસાડ, વાપી, ગુજરાત-૩૯૬૧૯૧	રેસીડેન્સીયલ ફ્લેટનં. બી-૩/૬૦૬, ક્ષેત્રફળ ૧૦૨.૨૩ ચો.મી. અથવા ૧૧૦૦.૦૦ ચો.ફુટ, સુપર બિલ્ટ અપ એરિયા (કાર્પેટ એરિયા ૬૬૭.૦૦ ચો.ફુટ અથવા ૬૧.૯૯ ચો.મી.), આર્કિટેક્ટ/એન્જીનિયરનું સર્ટીફીકેટ અહીં જોડેલ છે. આ ફ્લેટ વિંગ ૩ ના પુર્વ હિસ્સા તરીકે મંજુર કરાયેલ છે, બિલ્ડીંગ બી- ૩ના છઠ્ઠા માળ પર, શભમ ગ્રીનસીટી તરીકે જાણીતી બિલ્ડીંગમાં રેવન્યુ સર્વે નં. ૭૮/૧/એ ક્ષેત્રફળ ૯૧૦૦.૦૦ ચો.મી.ની બિન ખેતીલાયક જમીન પર બંધાયેલ, ગામ તિઘરા, તાલુકો પારડી, જિલ્લો વલસાડ, ગુજરાત રાજ્ય ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા: પુર્વ: પેસેજ, પશ્ચિમ: અંદરનો રોડ, ઉત્તર: ખુલી જગ્યા, દક્ષિણ: ફ્લેટનં. બી-૩/૬૦૫.	**૦૬-૧૦-૨૦૨૬ રૂા. ૨૭,૩૫,૧૩૬/- (રૂપિયા સત્યાવીસ લાખ પાંત્રીસ હજાર એકસો ઓગણચાલીસ પુરા)**
શાખા : ભુજ (લોન નંબર : H5F1RLP0428820 ૧. મંજુ વાલજી સાંજોટ ઉર્ફે મંજુબાઈ વાલજીભાઈ સાંજોટ (દેવાદાર) ૨. દાઈબેન મંજુ સાંજોટ ઉર્ફે દાઈબેન મંજીભાઈ સાંજોટ (સહ-દેવાદાર), સરનામું: રેસીડેન્સીયલ હાઉસ પ્લોટ નં. ૧૧૧, રેવન્યુ સર્વે નં. ૧૪૫, રાધાનગર-૩, મેઘપર કુંભારડી, તાલુકો અંજાર, જિલ્લો કચ્છ ૩૭૦૧૧૦. બંનેનું સરનામું: હાઉસ નં. ૧, હરીજન વાસ, રામદેવપીર મંદિર પાસે, કચ્છ, ગુજરાત-૩૭૦૧૧૦.	પ્લોટ નં. ૧૧૧, ક્ષેત્રફળ ૭૧.૪૪ ચો.મી. અને તેમાં રહેલ રેસીડેન્સીયલ હાઉસની, રેવન્યુ સર્વેનં. ૧૪૫ની રેસીડેન્સીયલ હેતુસરની બિન ખેતીલાયક જમીન પરની, રાધાનગર- ૩, ગામ મેઘપર (કુંભારડી), તાલુકો અંજાર, જિલ્લો કચ્છ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. પુર્વ: ૭.૫૦ મીટર અંદરનો રોડ, પશ્ચિમ: પ્લોટ નં. ૮૨, ઉત્તર: પ્લોટ નં. ૧૧૦, દક્ષિણ: પ્લોટનં. ૧૧૨.	**૦૭-૧૦-૨૦૨૬ રૂા. ૩,૦૨,૩૪૮/- (રૂપિયા ત્રણ લાખ બે હજાર ત્રણસો અડતાલીસ પુરા)**
શાખા : નડિયાદ (લોન નંબર : H432HLD0426083 and H432HLT0455021 ૧. શૈખ મુસ્તાકિમભાઇ ઇકબાલભાઇ (દેવાદાર) ૨. શૈખ મુમતાજભાઇ ઇકબાલભાઇ (સહ-દેવાદાર) બંનેનું સરનામું: નુરાની મોહલ્લો, દહીયાપ દહીયાપ ખેડા કપડવંજ, ગુજરાત-૩૮૭૬૨૦ બંને અહીં પણ: મોજે ગામ કઠલાલ પૈકી સર્વે નં. ૭૫૧/૧/૨, એન.એ. જમીન પૈકી, સીટી સર્વે નં. એનએ ૭૫૧/૧/૨/૪૮, હુસેની પાર્ક તરીકે જાણીતી, પ્લોટ નં. ૪૬ પૈકી, તાલુકો કઠલાલ, જિલ્લો ખેડા- ૩૮૭૬૩૦.	નીચે દર્શાવેલ બિન ખેતીલાયક જમીનના તમામ ભાગ અને હિસ્સા મોજે ગામ કઠલાલ પૈકી સર્વે નં. ૭૫૧/૧/૨, એરિયા ક્ષેત્રફળ ૧-૨૧-૪૧ હેક્ટર-આરે- ચો.મી., સીટી સર્વે નં. એનએ ૭૫૧/૧/૨/૪૭ની બિન ખેતીલાયક જમીન પૈકી, હુસેની પાર્ક તરીકે જાણીતી, પ્લોટનં. ૪૬ પૈકી, ક્ષેત્રફળ ૯૧.૩૩ ચો.મી. તાલુકો કઠલાલ, જિલ્લો ખેડા ખાતેની મિલકત. ચતુ:સીમા: પુર્વ: પ્લોટનં. ૪૫, પશ્ચિમ: પ્લોટનં. ૪૭, ઉત્તર: સોસાયટીનો ૬.૦૦ મીટર પહોળો રોડ, દક્ષિણ: પ્લોટનં. ૫૧.	**૦૭-૧૦-૨૦૨૬ રૂા. ૧૩,૬૦,૧૩૪/- (રૂપિયા તેર લાખ નેવું હજાર એકસો ચોંત્રીસ પુરા)**

આ પગલા નોટીસની વૈકલ્પીક બજવણી માટે લેવાઇ રહ્યાં છે. ઉપરોક્ત દેવાદારો અને/અથવા સહ-દેવાદારો, જામીનદારોને આ નોટીસના પ્રકાશનની તારીખથી ૬૦ દિવસની અંદર બાકી લેણાની વ્યાજ સહીત ચુકવણી કરવા સલાહ આપવામાં આવે છે, જેમાં નિષ્ફળ જતાં (બજાજ હાઉસીંગ ફાયનાન્સ લીમીટેડને પ્રાપ્ત કોઇ અન્ય હક પ્રત્યે પુર્વગ્રહ વગર) સિક્યોર્ડ એસેટ / ગીરો મિલકતોના કબજા માટે અન્ય પગલા સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૪) ની જોગવાઇઓ અનુસાર શરૂ કરવામાં આવશે.
ઉપર જણાવેલ વ્યક્તિઓને ઉપર જણાવેલ મિલકતો જેના પર બજાજ હાઉસીંગ ફાયનાનન્સ લીમીટેડનો ચાર્જ છે તેને બીજાને નામે કરવા, ગ્રાહીત વ્યક્તિનું હિત ન સર્જવા પણ સલાહ આપવામાં આવે છે.

તારીખ : ૧૨.૧૦. ૨૦૨૬ સ્થળ : ગુજરાત

અધિકૃત અધિકારી, બજાજ હાઉસીંગ ફાયનાન્સ લીમીટેડ

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OSWAL CABLES™

OSWAL CABLES LIMITED

Oswal Cables Limited (our "**Company**" or the "**Issuer**") was incorporated under the Companies Act, 1956 as a private limited company under the name and style of 'Oswal Cables Private Limited' pursuant to a certificate of incorporation dated September 6, 1971 issued by the Registrar of Companies, Rajasthan at Jaipur. Subsequently, pursuant to resolutions passed by our Board of Directors at its meeting held on May 3, 2025 and by our Shareholders in the extra-ordinary general meeting held on June 11, 2025, our Company was converted into a public limited company, consequent to which its name was changed to '*Oswal Cables Limited*', and a fresh certificate of incorporation dated July 03, 2025, consequent to such conversion was issued by the Registrar of Companies, Central Processing Centre. For further details, see "*History and Certain Corporate Matters*" on page 243 of the Draft Red Herring Prospectus.

Registered and Corporate Office: G-8, First and Second Floor, Janpath, Shyam Nagar, Jaipur - 302 019, Rajasthan, India;
Telephone: +91 141 236 9420; **E-mail:** cs@oswalcables.com; **Website:** https://www.oswalcables.com/; **Contact Person:** Prachi Saxena, Company Secretary and Compliance Officer; **Corporate Identity Number**: U31300RJ1971PLC001375

NOTICE TO INVESTORS:ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 30, 2025 (THE "ADDENDUM" AND SUCH DRAFT RED HERRING PROSPECTUS, THE "DRAFT RED HERRING PROSPECTUS" OR THE "DRHP")

OUR PROMOTERS: PUNEET TALERA AND GAURAV TALERA

Our Company had filed the DRHP with SEBI and the Stock Exchanges. With respect to the DRHP, potential bidders may please note the following:

a) **The DRHP contained the Restated Financial Information for the Financial Years ended March 31, 2025, March 31, 2024 and March 31, 2023. Subsequent to the filing of the DRHP, Ecogen Renewable Private Limited became a subsidiary of our Company with effect from March 13, 2026.The section titled "*Restated Financial Information*" beginning on page 275 of the DRHP has been updated to provide the recent Restated Financial Information of our Company and of our Subsidiary, as at and for the three month period ended June 30,

State Bank of India

Regional Business Office-4, 3rd Floor, Marrygold Complex
Infront of Bahauddin College, JUNAGADH- 362001

COMMERCIAL / OFFICE PREMISES PREFERABLY IN READY USE/ UNDERCONSTRUCTION PREMISES/OPEN PLOT REQUIRED ON LEASE/RENT

State bank of India invites offers from the owners or power of attorney holder preferably of ready use commercial premises or under-construction premises or Open Plot on lease / rental basis having the title clear premises on ground floor with all facilities including adequate electrical power, water supply, minimum two toilets, parking area, roof top rights for V-set and alternate connectivity etc for our Visavadar Branch, Tal. Visavadar, Dist. Junagadh in Visavadar of built up area of 3500 to 4000sq.ft.

No.	Branch Name	area of choice	Approx. space req.
1	SBI, Visavadar, Ta. Visavadar, Dist. Junagadh	In Visavadar in Main area, Main road or near BUS Station of Visavadar or within Two Kilometer radius from SBI Visavadar Branch	3500 to 4000 sq. Ft

The detailed terms & conditions, location, format for submission of bids can be downloaded from Bank's website https://bank.sbiunder LINK: https://bank.sbi/web/sbi-in-the-news/procurement-news from 12.10. 2026. Any addendum / corrigendum will be published on Bank's website only. The last date for submission of tender is up to 15.00 hours on 01/11/2026.Bank reserves the right to accept / reject / cancel the offer if not suitable for the Bank.

Assistant General Manager
RBO-4, Near Bahauddin College, Junagadh
Date: 12.10.2026 Place: Junagadh

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITOR OF RAINBOW PAPERS LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	**Rainbow Paper Limited**
2	Date of Incorporation of Corporate Debtor	**11th September, 2020**
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**L21010GJ1986PLC008772**
5	Address of the registered office and principal office (if any) of corporate debtor	**801, Avdhesh House, opp. Shri Govind Gurudwara, Thaltej Cross Road, Sarkhej Gandhinagar Highway, Ahmedabad - 380054**
6	Date of closure of Insolvency Resolution Process	**6th October, 2026**
7	Liquidation commencement date of corporate debtor	**7th October, 2026 (Order Received on 8th October,2026**
8	Name and registration number of the insolvency professional acting as liquidator	**CA Vikash Gautamchand Jain IBBI/IPA-001/IP-P00354/2017-18/10612**
9	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street - 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad-380006 **Mail : ca.vikasjain2@gmail.com**
10	Address and e-mail to be used for correspondence with theliquidator	204, Wall Street - 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad-380006 **Mail : liq.rainbowpapers@gmail.com**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the Rainbow Papers Limited on 7th October 2026

Date : 12.10.2026 **CA Vikash Gautamchand Jain**
Place : Ahmedabad **IBBI/IPA-001/IP-P00354/2017-18/10612**

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District : Gurgaon (Haryana), Pin Code-122050 that **M/s. TECHNOTECH ENERGY PROJECTS**, a partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
2. The principal objects of the proposed company are as follows:
   i) To carry on the business of manufacturing of or dealers in Industrial Equipments, Electrical Equipments, Lighting Protection Devices, Engineering and Fabrication works, Renewal Energy Solar Panels and System Integration and services relating to Turnkey EPC Projects;
   ii) To carry on the business of Solar EPC and Independent Power Producer (IPP) by designing, developing, engineering, procuring, constructing, commissioning, owning, operating and maintaining solar power and other renewable energy projects, and to generate and sell electricity, enter into PPAs, leases, joint ventures, concessions, or any other lawful arrangements related to renewable energy generation and infrastructure
   iii) To develop, establish, own, operate, and manage renewable energy projects including solar, wind, hybrid, hydro, biomass, waste-to-energy, and other clean energy assets, and to generate, transmit, distribute, and supply reliable, sustainable, and affordable power.
   iv) To sell, supply, and trade power to DISCOMs, government authorities, industries, commercial establishments, institutions, and private consumers through Power Purchase Agreements, open access, captive / group captive models, power exchanges, or other mechanisms permitted by law, while ensuring uninterrupted supply, transparent billing, competitive pricing, and efficient customer-centric energy solutions.
   v) To promote technological excellence and sustainability by adopting advanced renewable energy systems and energy storage solutions, supporting Indias renewable energy mission, reducing carbon emissions, and contributing to energy security and independence
   vi) To expand and diversify into emerging areas of the energy sector, including but not limited to green hydrogen, large-scale battery storage, energy trading on exchanges, and cross border power trading opportunities, in accordance with applicable laws.
   vii) To adopt a customer-centric approach by ensuring uninterrupted power supply, transparent billing, competitive pricing, and efficient energy solutions tailored to the needs of all categories of power consumers.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 711, 31 Five B/h. Divya Bhaskar House, Nr. Vodafone House, Corporate Road, Makarba, Ahmedabad - 380015.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District : Gurgaon (Haryana), Pin Code-122050, within Twenty-one days from the date of publication of this notice, with a copy to the Partnership Firm i.e. proposed company at its registered office mentioned above.

For and on Behalf of **M/s. Technotech Energy Projects**

sd/- **Himanshu Mahendrabhai Suthar** Partner
Date : 12-10-2026

sd/- **Jigarbhai Dhirajlal Solanki** Partner
Place : Wadhwan

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

APPENDIX- IV-A [See proviso to rule 8 (6)] | Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 8(6))

That pursuant to the approved resolution plan of the Reliance Home Finance Limited. (RHFL) by its Lenders in terms of RBI Circular No. RBI/2018-19/ 203, DBR.No. BP. BC. 45/21.04. 048/2018-19 dated June 7, 2019 on Prudential Framework for Resolution of Stressed Assets, the order of Hon'ble Supreme Court of India dated March 3, 2023 and the Special Resolution passed by the Shareholders on March 25, 2023, RHFL has entered into the agreement to transfer its Business by way of a slump sale on a going concern basis, to Reliance Commercial Finance Limited (Hereinafter referred to as "RCFL") and whereas all the rights and liabilities pertaining to the loan account (s) of the Borrower has/have also been transferred to RCFL.

Sale of Immovable property mortgaged to Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) having **Corporate Office at The Ruby 11th Floor, North-West wing, Plot No.29, Senapati Bapat Marg, Dadar (west), Mumbai-400028 and Branch Office: Work Easy Co Working Space C/o. Authum Investment & Infrastructure Ltd, 2nd Floor, Cross Roads Above Jaddu's Hotel, Nr R.P.J. Hotel Kalawad Road Rajkot 360005** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of Authum Investment & Infrastructure Limited had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS & AS IS WHAT IS BASIS"** for realization of Authum Investment & Infrastructure Limited dues, The Sale will be done by the undersigned through e-auction platform provided at the website: **https://sarfaesi.auctiontiger.net.**

Borrower(S) / Co-Borrower(S) / Guarantor(S)	Demand Notice Date And Amount	Date of Physical Possession	Reserve Price / Earnest Money Deposit
Loan A/c No. RHAHRAJ000040791 & RHATRAJ000043483 Branch: Rajkot 1) Ambalal Dolubha Jadeja 2) Dolubha Banubha Jadeja 3) Komalba Lakhdhirsinh Jadeja 4) Lakhdhirsinh Jadeja, 5) Hansaba Prahladsinh Jadeja 6) Vijyaba Dolubha Jadeja	**21st Nov, 2017 & Rs.18,00,990/- (Rupees Eight Lakh Nine Hundred & Nlnety Only) Bid Incremental : Rs. 15000/- (Rupees Fifty Thousand Only)**	**24th June 2026 Total Outstanding Rs. 54,06,222/- (Rupees Fifty-Four Lakh Six Thousand Two Hundred Twenty-Two Only)**	**Rs. 27,86,000/- (Rupees Twenty Seven Lakh & Eighty Six Thousand Only) Earnest Money Deposit (EMD): Rs. 2,79,000/- (Rupees Two Lakh Seventy Nine & Thousand Only)**
Description Of The Immovable Property/ Secured Asset : "All that piece and parcel of immovable property situated FLAT NO-A-203 2ND FLOOR SHREE ARYASHREE1 WING-A AMBIKA TOWNSHIP JIVRAJ PARK OFF.NANA MAVA ROAD MAVDI RAJKOT GUJARAT-360004."			
Loan A/c No. RHATRAJ000042609 & RHAHRAJ130042607 Branch: RAJKOT 1. HARDIK D DHINOJA 2. BHAGYASHREE HARDIK DHINOJA 3. BHAGYASHREE HARDIK DHINOJA	**17th April 2022 & Rs. 20,15,031/- (Rupees Twenty Lacs Fifteen Thousand Thirty-One Only) Bid Incremental : Rs. 15000/- (Rupees Fifteen Thousand Only)**	**6th Feb 2026 Total Outstanding Rs. 47,58,373/- (Rupees Forty-Seven Lakh Fifty-Eight Thousand Three Hundred Seventy-Three Only)**	**Rs. 19,06,000/- (Rupees Nineteen Lakh & Six Thousand Only) Earnest Money Deposit (EMD) : Rs. 1,91,000/- (Rupees One Lakh & Ninety One Thousand Only)**
Description Of The Immovable Property/ Secured Asset : "All that piece and parcel of land bearing Flat No. 105 on the First Floor, with a built-up area of 59.80 sq. meters, located in the building known as "Shivam," situated at Revenue Survey No. 28 Paikee 2, Village Ghanteshwar, Plot Nos. 153 to 158, having a total land area of 971.13 sq. meters, known as "Shantinagar." The boundaries of the said property as per the Building Plan are as follows: In the North - 10.50 meters wide road; In the South - Flat No. 104; In the East - Flat No. 106; and In the West - 7.50 meters wide road."			
Loan A/c No. RHAHRAJ000035211 & RHATRAJ000035628 Branch: RAJKOT 1. Hiteshbhai Amrabhai Humbal 2. Hetal Ben Devayatbhai Boricha	**23rd July 2020 & Rs. 15,60,085/- (Rupees Fifty Lakh Sixty Thousand Eighty-Five Only) Bid Incremental : Rs. 15000/- (Rupees Fifteen Thousand Only)**	**22nd Jan 2023 Total Outstanding Rs. 39,09,271/- (Rupees Thrity Nine Lakh Nine Thousand Two Hundred & Seventy One Only)**	**Rs. 16,28,000/- (Rupees Sixteen Lakh & Twenty Eight Thousand Only) Earnest Money Deposit (EMD) : Rs. 1,63,000/- (Rupees One Lakh & Sixty Three Thousand Only)**
Description Of The Immovable Property/ Secured Asset : Flat No. 12, situated on the 4th Floor, in Panchvati Apartment – Part B, near Lodhavad Chowk, near Rashtriya School, Manhar Plot, Street No. 4, Mangala Road, Rajkot–4, falling under City Survey Ward No. 6, bearing City Survey Nos. 922 to 925, Sheet No. 229, Sub-Plot No. 2, Rajkot. (MODT NOT AVAILABLE)			
Loan A/c No. RHAHRAJ000039357 Branch: RAJKOT 1.NIKHIL DEEPRAJ KADAM 2. JAY ASHWINBHAI RANGANI	**15th May 2021 & Rs. 10,12,356/- (Rupees Ten Lakh Twelve Thousand Three Hundred & Fifty-Six Only) Bid Incremental : Rs. 15000/- (Rupees Fifteen Thousand Only)**	**23rd April 2023 Total Outstanding Rs. 21,94,525/- (Rupees Twenty One Lakh Ninety four Thousand Five Hundred & Twenty Five Only)**	**Rs. 6,42,000/- (Rupees Six Lakh & Forty Two Thousand Only) Earnest Money Deposit (EMD) : Rs. 64,200/- (Rupees Sixty Four Thousand & Two Hundred Only)**
Description Of The Immovable Property/ Secured Asset : FLAT NO C-405 4TH FLOOR VASANT VIHAR RESI BUILDING B WING C VARDHMAN NAGAR OFF JAMNAGAR RD OFF 2ND 150 FT RING RD RAJKOT GUJARAT-360004 (MODT NOT AVAILABLE)			
Loan A/c No. RHAHRAJ000022162 Branch: RAJKOT 1. PANKAJKUMAR KESHRICHAND SHAH 2. HARSHABEN PANKAJKUMAR SHAH	**11th July 2017 & Rs. 13,03,251/- (Rupees Thirteen Lakh Three Thousand Two Hundred Fifty-One Only) Bid Incremental : Rs. 15000/- (Rupees Fifteen Thousand Only)**	**23rd Jun 2026 Total Outstanding Rs. 46,46,156/- (Rupees Forty-Six Lakh Forty-Six Thousand One Hundred & Fifty- Six Only)**	**Rs. 13,89,000/- (Rupees Thirteen Lakh & Eighty Nine Thousand Only) Earnest Money Deposit (EMD) : Rs. 1,39,000/- (Rupees One Lakh Thirty Nine Thousand Only)**
Description Of The Immovable Property/ Secured Asset : "All that piece and parcel of the immovable property being Residential Flat No. 203, situated on the Second Floor of the building known as "Parshwanath Apartment", constructed on land bearing City Survey Ward No. 8, City Survey No. 1943 (part), T.P. Scheme No. 5, F.P. No. 176 (part), Revenue Survey No. 335 (part), being non-agricultural land comprising Plot Nos. 110 and 111 admeasuring 245.46 Sq. Mtrs., together with the said Flat admeasuring 37.71 Sq. Mtrs. (Built-up Area), equivalent to 406.00 Sq. Ft., held under Registered Sale Deed bearing Document No. 728 dated 29/01/2015, standing in the names of Pankajbhai Kesharichandbhai Shah and Smt. Harshaben Pankajbhai Shah."			
Loan A/c No. RHAHRAJ000037511 & RHATRAJ000060974 Branch: RAJKOT 1. PRADIP RAMESH NAGEVADIYA 2. Jagrutiben Pradipbhai Nagvadiya	**18th Nov 2022 & Rs. 22,48,147/- (Rupees Twenty-Two Lakh Forty-Eight Thousand One Hundred Forty-Seven Only) Bid Incremental : Rs. 15000/- (Rupees Fifteen Thousand Only)**	**28th Mar 2026 Total Outstanding Rs. 39,95,750/- (Rupees Thirty-Nine Lakh Ninety-Five Thousand Seven Hundred Fifty Only)**	**Rs. 23,06,000/- (Rupees Twenty Three Lakh & Six Thousand Only) Earnest Money Deposit (EMD) Rs. 2,31,000/-(Rupees Two Lakh & Thirty-One Thousand Only)**
Description Of The Immovable Property/ Secured Asset : "All that piece and parcel of the immovable property bearing: Residential Flat No. A-401, situated on the 4th Floor, in "Swati Heights", Tower No. 1, constructed on land bearing Revenue Survey No. 138/1, admeasuring approx. 72.44 sq. mtrs., forming part of Swati Park Scheme, Rajkot, Gujarat, owned by Mr. Pradip Ramesh Nagevadiya."			
Loan A/c No. RHAHRAJ000042492 Branch: Rajkot 1. RAJNIKKUMAR TEJABHAI KAKDIYA 2. Dakshaben Gokalbhai Borasadiya	**20th Dec 2017 & Rs. 17,09,247/- (Rupees Seventy Lakh Nine Thousand Two Hundred Forty Seven Only) Bid Incremental : Rs. 15000/- (Rupees Fifty Thousand Only)**	**20th Feb 2026 Total Outstanding Rs. 62,81,253/- (Rupees Sixty-Two Lakh Eighty-One Thousand Two Hundred & Fifty-Three Only)**	**Rs. 22,37,000/- (Rupees Twenty Two Lakh Thirty Seven Thousand Only) Earnest Money Deposit (EMD) : Rs. 2,24,000/- (Rupees Two Lakh & Twenty Four Thousand Only)**
Description Of The Immovable Property/ Secured Asset : "All that piece and parcel of the immovable property being Residential Flat No. 201, situated on the Second Floor of the building known as "Shri Arihant", constructed on land bearing Revenue Survey No. 250 of village Mavdi, within the limits of Rajkot Municipal Corporation, the said land admeasuring Acre 11–20 Gunthas (non-agricultural land for residential purpose with approved building permission), known as "Ambika Township", comprising Plot Nos. 217 to 220 admeasuring in aggregate 472.22 Sq. Mtrs., and after T.P. cutting area and difference of survey admeasuring 417.28 Sq. Mtrs., the said Flat admeasuring 42.64 Sq. Mtrs. (Built-up Area), held on ownership basis under Sale Deed registered as Document No. 6010 dated 26/09/2016, standing in the name of Rajnikumar Tejabhai Kakadiya."			
Loan A/c No. RHAHRAJ000049510 Branch: RAJKOT 1. SHAILESH AGRAVAT 2. Mrs. Bhagvatiben Shaileshbhai Agravat	**26th July 2021 & Rs. 7,13,704/- (Rupees Seven Lakh Thirteen Thousand Seven Hundred & Four Only) Bid Incremental : Rs. 15000/- (Rupees Fifteen Thousand Only)**	**22nd April 2023 Total Outstanding Rs. 12,82,733/- (Rupees Twelve Lakh Eighty Two Thousand Seven Hundred & Thirty Three Only)**	**Rs. 4,95,000/- (Rupees Four Lakh & Ninety Five Thousand Only) Earnest Money Deposit (EMD) : Rs. 49,500/- (Rupees Forty Nine Thousand & Five Hundred Only)**
Description Of The Immovable Property/ Secured Asset : All the piece and parcel of immovable property bearing residential property adm. 41-85 sq.mtrs. situated at Pipaliya, Pal Revenue Survey No. 37/1 Paiki, Plot No. 1 to 254 P, "Anand Residency", P Tenament No. A/467 on Sub Plot No. 15 to 41/52 at Lodhika, Dist. Rajkot. (MODT NOT AVAILABLE)			
Loan A/c No. RHAHRAJ000039208 & RHATRAJ000041924 Branch: Rajkot 1) SOHIL DILIPBHAI SOLANKI 2) LINA SOHILBHAI SOLANKI	**4th July 2025 & Rs. 24,67,617/- (Rupees Twenty Four Lacs Sixty-Seven Thousand Six Hundred Seventeen Only) Bid Incremental : Rs. 15000/- (Rupees Fifty Thousand Only)**	**08th Mar 2026 Total Outstanding Rs. 29,14,399/- (Rupees Twenty-Nine Lakh Fourteen Thousand Three Hundred Ninety-Nine Only)**	**Rs. 22,32,000/- (Rupees Twenty Two Lakh & Thirty Two Thousand Only) Earnest Money Deposit (EMD) : Rs. 2,24,000/- (Rupees Two Lakh & Twenty Four Thousand Only)**
Description Of The Immovable Property/ Secured Asset : "All that piece and parcel of Immovable Property situated in the State of Gujarat, in the Registration District Rajkot and Sub-District Rajkot, being a portion of land bearing Revenue Survey No. 301 of Rajkot City, forming part of non-agricultural and construction-permitted land plots, specifically being part of Plot No. 28, admeasuring 51-3-0 sq. mtrs., out of which 43-0-0 sq. mtrs. is constructed area upon which a building stands, which said property the Vendor hereby sells to the Purchaser. The said property is bounded as follows: on the North by part of Plot No. 28 with a house constructed by another party, measuring 22'-00"; on the South by a 25'-00" wide public road, measuring 22'-00"; on the East by part of Plot No. 28 with a house constructed by another party, measuring 21'-00"; and on the West by part of Plot No. 29 with a house constructed by another party, measuring 21"			
Date Of Inspection : 13th Nov 2026 11:00 - 15:00	**EMD Last Date : 19th Nov 2026 till 5:00 PM**	**Date/ Time of E-Auction 20th Nov 2026 11:00 - 13:00**	
Mode Of Payment :- All payment shall be made by demand draft in favour of "Authum Investment & Infrastructure Limited" payable at Rajkot or through RTGS/NEFT. The accounts details are as follows: a) Name of the account: - Authum Investment & Infrastructure Limited - CHD A/c, b) Name of the Bank: HDFC Bank Ltd., c) Account No: 99999917071983, d) IFSC Code: HDFC0001119.			

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE:-

1. The Property is being sold on **"AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS".** As such sale is without any kind of warranties & indemnities.
2. For details, help, procedure and online bidding on e-auction prospective bidders may contact the **Service Provider M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger), B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujarat (Contact no. 9265562818/9265562821/19) Support Email – support@auctiontiger.net, Mr. Ram Sharma Mob. 8000023297 Email: ramprasad@auctiontiger.net**
3. For further details and queries, **contact Authorized Officer: Mr. Shivrajsinh Chudasama– 9712175252**
4. **This publication is also 30 (Thirty) days' notice to the Borrower / Mortgagor / Guarantors** of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.
   PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code: 378604, 378606, 378607, 378608, 378609, 378610, 378611, 378612 & 378613 and see the NIT Document) (https://sarfaesi.auctiontiger.net.)

Place: GUJRAAT / Date : 12.10.2026 **SD/-,Authorized Officer**

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum It Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014, **Branch Office:** 107-108-109, 1st Floor-Nexus 3, Nadiad Uttarsanda road, Next to Reliance Digital Nadiad Gujarat-387001, Office no 402, 4th floor, Aastha Corporate Capital, VIP road, Bharthana Surat 395007.1St Floor, Krishna Chamber B, Above SBI Bank, Railway Station Road, Bhuj-370001, 2nd floor, Vikas Brothers, Near Upasana School, Behind Gunjan Cinema, GIDC Vapi - 396195

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date & Amount
Branch : SURAT (LAN No. H428HLT0624041 and H428HHL0616094 1.GUDDUKUMAR SINGH @ GUDDUKUMAR BIRENDRA SINGH (Borrower) At: Flat No.301, 3rd Floor, Building No. G, Star Garden, Tadwadi Main Road Variyav Surat Gujarat - 394107 **2. PRITY KUMARI (Co-Borrower)** Both At: G-301, Star Garden, Tadvadi Variav, Surat, Gujarat - 394520	All That Piece And Parcel Of The Non-agricultural Property Described As: All That Right, Title And Interest Of Property Bearing Flat No. 301 Admeasuring 42.63 Sq. Mtr. Built Up Area As Per Sanctioned Plan On 3rd Floor Of Building No. G In The Campus Known As "star Garden" Constructed On Non-agricultural Land Of Survey No.1341, 1345, Block No.1276, 1279, Having Draft T.p. Scheme No.36 (variyav), O.p.no. 29, 31, Final Plot No.30, 32 At Village-variyav, Sub District-adajan, District-surat. Building No. G Of Star Garden Is Surrounded As Under :- East : Building No. H, West : Road, North : Road, South : Road	**06th Oct 2026 Rs. 17,43,281/- (Rupees Seventeen Lakh Forty Three Thousand Two Hundred Eighty One Only)**
Branch : VAPI (LAN No. H584HHL1268748 and H584HLT1272931 1. KRISHNA KUMAR RAMTIRTH MISHRA (Borrower) 2. SAUMYA KRISHNA KUMAR MISHRA @ SAUMYA KRISHNAKUMAR MISHRA (Co-Borrower) Both At: B-3/606 Shubham Green City, Nh-48, Near Rajwadi Hotel, Tighara, Tidhara Valsad, Vapi, Gujarat-396191	All That A Piece And Parcel Of Residential Flat No.b-3/606 Admeasuring 102.23 Sq. Mtrs Or 1100.00 Sq. FTS Super Built Up Area (Carpet Area 667.00 Sq. Fts Or 61.99 Sq. Mtrs) A Certificate Of Architect/engineer Is Enclosed Here With The Said Flat Is Approved As East Portion Of Flat No.04 Of Wing-03 Situted On Sixth Floor Of "b-3" Building Known As "shubham Green City" Constructed On Non-agricultural Land Bearing Revenue Survey No.79/1/A Admeasuring 9100.00 Sq. Mtrs Situated Lying And Being At Village. Tighra Taluka. Pardi, District. Valsad, State. Gujarat. The Said Flat Having Undivided Share Of 15.00 Sq. Mtrs In Above Said Land. With All Other Rights Title, Interest And Benefits Thereto Which Is Bounded As Follows , East : By Passage , West : By Internal Road, North : By Open Space, South : By Flat No.B-3/605	**06th Oct 2026 Rs. 27,35,139/- (Rupees Twenty Seven Lakh Thirty Five Thousand One Hundred Thirty Nine Only)**
Branch : BHUJ (LAN No. H5F1RLP0428820 1.MANJI VALJI SANJOT @ MANJIBHAI VALJIBHAI SANJOT, (Borrower) 2. DAIBEN MANJI SANJOT @ DAIBEN MANJIBHAI SANJOT, (Co- Borrower) At: Residential House On Plot No. 111, R.S No. 145, Raohanagar -3 At Meghpar Kumbhrodi Ta. Anjar Kutch - 370110 Both At: House No. 1, Harijan Vas, Near Ramdevpir Temple, Kutch, Gujarat – 370110	ALL THAT PIECE AND PARCEL OF THE RESIDENTIAL PROPERTY BEING PLOT NO. 111, ADMEASURING 71.44 SQ. MT., AND A RESIDENTIAL HOUSE APPURTENANT TO IT, LYING ON THE NON-AGRICULTURAL LAND FOR RESIDENTIAL PURPOSE BEARING REVENUE SURVEY NO. 145, SCHEME KNOWN AS "RADHANAGAR – 3", SITUATED AT VILLAGE MEGHPAR (KUMBHARDI), TALUKA ANJAR, DISTRICT KUTCH. EAST: 7.50 MT INTERNAL ROAD, WEST: PLOT NO.82, NORTH: PLOT NO.110, SOUTH: PLOT NO.112	**07th Oct 2026 Rs. 3,02,348/- (Rupees Three Lakh Two Thousand Three Hundred Forty Eight Only)**
Branch : NADIAD (LAN No. H432HLD0426083 and H432HLT0455021 1. SHAIKH MUSTKIMBHAI IKBALBHAI Borrower) 2. SHAIKH MUMTAJBIBI IKBALBHAI (Co-Borrower) Both At: Nurani Maholla Dahiyap Dahiupkheda Kapadvanj Gujarat -387620 Also Both At: Moje Village Kathlal Paiki Survey No. 751/1/2 N.a Land Paiki City Survey No. Na751/1/2/48 Known As "huseni Park" Plot No. 46 Paiki Ta. Kathlal, Dist. Kheda - 387630	ALL THAT PIECE AND PARCEL OF THE NON-AGRICULTURAL PROPERTY DESCRIBED AS: MOJE VILLAGE KATHLAL PAIKI SURVEY NO. 751/1/2 AREA ADMEASURING 1-21-41 H-ARE-SQ.MT. N.A LAND PAIKI CITY SURVEY NO. NA751/1/2/48 KNOWN AS "HUSENI PARK" PLOT NO. 46 PAIKI ADMEASURING 91.33 SQ. MTRS TA. KATHLAL, DIST. KHEDA , EAST : PLOT NO.45, WEST : PLOT NO.47, NORTH : SOCIETY 6.00 MT WIDE ROAD, SOUTH : PLOT NO.51	**07th Oct 2026 Rs. 13,90,134/- (Rupees Thirteen Lakh Ninety Thousand One Hundred Thirty Four Only)**

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

DATE: 12.10. 2026 PLACE: GUJARAT **AUTHORIZED OFFICER BAJAJ HOUSING FINANCE LIMITED**

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, 4th Floor, Capital One Building, Between HDFC House & HDFC Bank, Near Mithakhali 6 Road, Navrangpura, Ahmedabad, Gujarat -380009.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice of 30 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold **on 17-11-2026 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis"** for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said **17-11-2026.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **16-11-2026** till 5.00 PM at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED,** 4th Floor, Capital One Building, Between HDFC House & HDFC Bank, Near Mithakhali 6 Road, Navrangpura, Ahmedabad, Gujarat -380009.
The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) Legal Heir(s)/ Legal Representative/ Guarantor(s)	Date of Demand Notice	Reserve Price	Outstanding as on
1	TCHHL02690001007250 6 & TCHHL02690001007219 5	**CHIRAG BATUKLAL KOTHARI INDIRA BATUKLAL KOTHARI**	Rs. 13,29,084/- ---------- 04-11-2025	**Flat No 501 - Rs. 12,51,800/ - And Flat No. 504 - Rs. 12,51,800/-** **Earnest Money Deposit (EMD): - Flat No 501 - Rs. 1,25,180/ - And Flat No. 504 - Rs 1,25,180/ -** **Type of possession: - Physical**	Rs. 1604159/- ---------- 28-09-2026

Description of the Immovable Property : Property 1 - All the piece & parcel of Immovable property bearing, Flat no.501 having super built-up area of 720 square feet i.e. 66.88 square meters located on 5TH floor of Block-G in the project known as "Aagam 99 Residency" together with undivided proportionate share admeasuring 40.52 square yards i.e. 33.88 square meters in the non agricultural land for residential use admeasuring 20471 square meters of non agricultural land for residential use bearing amalgamated revenue survey no. 949 p1 (comprising of old revenue survey nos.949 p 1 admeasuring 9646 square meters and 974 admeasuring 10825 square meters) situate lying and being at Moje Sachana, Taluka Viramgam, in the Registration Sub District Viramgam and District Ahmedabad along with rights to use the common amenities and facilities in the said Project. **Bounded as follows:- On or towards East :** Flat No. G/502, **On or towards West :** Road, **On or towards North:** Road, **On or towards South :** Flat No. G/504.
Property 2 - All the piece & parcel of Immovable property bearing, Flat no.504 having super built-up area of 720 square feet i.e. 66.88 square meters located on 5TH floor of Block-G in the project known as "Aagam 99 Residency" together with undivided proportionate share admeasuring 40.52 square yards i.e. 33.88 square meters in the non agricultural land for residential use admeasuring 20471 square meters of non agricultural land for residential use bearing amalgamated revenue survey no. 949 p1 (comprising of old revenue survey nos.949 p 1 admeasuring 9646 square meters and 974 admeasuring 10825 square meters) situate lying and being at Moje Sachana, Taluka Viramgam, in the Registration Sub District Viramgam and District Ahmedabad along with rights to use the common amenities and facilities in the said Project. **Bounded as follows:- On or towards East:** Flat No. G/503, **On or towards West :** Road, **On or towards North:** Flat No. G/501, **On or towards South:** Block No. I.

Note :- The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation, Dispute if any.
At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.
The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:
NOTE: The E-auction of the properties will take place through portal http://bankauctions.in/ on 17-11-2026 between 2.00 PM to 3.00 PM with limited extension of 5 minutes each.
Terms and Condition:
1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In